



2026:AHC-LKO:18064

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

PUBLIC INTEREST LITIGATION (PIL) No. - 138 of 2026

Pankaj Kumar Pandey

.....Petitioner(s)

Versus

State Of U.P. Thru.Its Addl. Chief Secy.Revenue
Deptt.Lko And 6 Other

.....Respondent(s)

Counsel for Petitioner(s)	:	Shivam Tiwari
Counsel for Respondent(s)	:	C.S.C., Mohan Singh

Court No. - 17

HON'BLE SUBHASH VIDYARTHI, J.

1. Heard Sri Shivam Tiwari, the learned counsel for the petitioner, Sri Vishal Tahlani, the learned Standing Counsel appearing on behalf of the State, Sri Mohan Singh, the learned counsel for gaon sabha and perused the records.
2. By means of the instant petition filed in public interest the petitioner has sought issuance of a direction to the opposite parties no.1 to 4 to remove illegal encroachment made over land bearing Gata No.427 measuring 0.0390 hectares, Gata No.390 measuring 0.0150 hectares, which are recorded as chakmarg and Gata No.388 measuring 0.0110 hectares recorded as nali, situated in Village Karaiya, Tehsil Gauriganj, District Amethi.
3. On the basis of written instructions provided by the Sub Divisional Magistrate, Gauriganj, District Amethi the learned Standing Counsel has informed the court that the encroachment has been removed. A copy of spot memo and photograph showing that now there is no encroachment over the land in question and it has been removed. Copy of instructions is taken on record.
4. As the grievance of the petitioner has been redressed, nothing survives to be adjudicated in the petition, which is **disposed off** accordingly.

March 12, 2026

Ram.

(Subhash Vidyarthi,J.)